

४

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

**ORIGINAL APPLICATION NO. 155/2007
JODHPUR THIS DAY 06 April, 2010**

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Laxman Lal Keer S/o Late Shri Kishan Lal Keer,, age 36 years, R/o Keerkheda, Sinchai Nagar, Chittorgarh.

Kishan Lal was working as Casual worker in the office of District Opium Officer, Chittorgarh (Raj).

.... Applicant.

For Applicant: Mr. Anish Ahmed, Advocate.

VERSUS

1. Union of India, through the Secretary, Ministry of finance, Department of Revenue (Narcotics) North Block, New Delhi.
2. The Assistant Narcotics Commissioner, Central Bureau of Narcotics, Ministry of Finance, 19, the Mall, Morar, Gwalior (M.P.).
3. The Administrative officer, Central Bureau of Narcotics, Ministry of Finance, 19, the Mall, Morar, Gwalior (M.P.).
4. The Superintendent, Central Bureau of Narcotics Ministry of Finance, 19, the Mall, Morar, Gwalior (M.P.).
5. Deputy Narcotic Commissioner, Central Bureau of Narcotics, Kota, Rajasthan.
6. District Opium Officer, Division First Chittorgarh, Rajasthan.

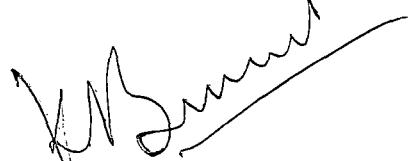
.... Respondents.

For Respondents: Mr. Kuldeep Mathur, Advocate.

**ORDER (ORAL)
[PER Dr. K.B. SURESH, MEMBER (J)]**

Heard both the counsel.

2. This matter was taken up earlier and partly heard on that day, the question that should be answered by the counsel was (i) How was the applicant appointed on a regular vacancy when there



was no vacancy? (ii) Whether he was getting pay on the basis of new regularization?

3. Both the questions are seems to be answered in the negative and thereafter continuously this matter is being adjourned on one reason and another. This is a very old matter and, therefore posted specifically for today. But the matter seems to be of an earlier matrix as the cause of action which arose was the death of the applicant's father in 1999.

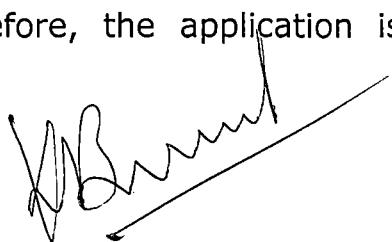
4. Applicant's father passed away on 17.10.1999 i.e. 11 years back. On 28.06.2000 applicant's application for appointment on compassionate ground was forwarded by the respondent No.6 to the higher authorities. On 09.07.2004 applicant's application was rejected on the ground that his father was not a regular employee. It would appear that after the order dated 09.07.2004, applicant once again submitted his representation to respondent No.2, which was again rejected by the respondent No.2 on 30.05.2005. It would appear that on 20.06.2006 the respondent No.3 also refused to consider the representation of the applicant. On 14.03.2007 the respondent No.4 also rejected the application of the applicant for compassionate appointment on the ground mentioned in the earlier order.

5. Thereupon, the applicant who is aged 39 years, has approached this Tribunal in 2007. Even at outset the claim of the applicant seems to be unequivocally time barred, as the applicant's father has passed away in 1999. This original



1/7
2

application lacks merit as well as regularization of the applicant's father cannot be correct and appropriate, as there was no vacancy, therefore, it remains to seem as to how he was regularized. This matter is not further probed, only to avoid unnecessary complication after such efflux of time. There is no merit in the application, if any. Therefore, the application is dismissed, no order as to costs.



[Dr. K.B. SURESH]
JUDICIAL MEMBER



Mr. Dr.
09/04/10

Scanned copy of order
by ~~date~~ on 23/04/2016

दिनांक 17/12/15 के आदेशानुसार
मेरी उपस्थिति में दिनांक 10/11/16
को भाग-II व भा. भाग दिया गए।

अनुभाव अधिकारी
केन्द्रीय सशासनिक अधिकरण
जोधपुर न्यायालय, जोधपुर